

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH “SMC”, LUCKNOW**

[Through Virtual Hearing]

BEFORE SHRI T.S. KAPOOR, ACCOUNTANT MEMBER

**ITA No. 162/Lkw/2020
Assessment Year 2014-15**

Income Tax Officer-3(4), Kanpur	Vs.	M/s Sanjay Kumar Gupta HUF, 105/693, N Bhannana, Purwa, Kanpur PAN: AALHS 7129E
(Appellant)		(Respondent)

Appellant by	Shri Ajay Kumar, DR
Respondent by	Application for disposal appeal
Date of hearing	29/07/2021
Date of pronouncement	10/08/2021

ORDER

This is an appeal filed by the Revenue against the order of Id. CIT(A)-1, Kanpur dated 30.11.2018 pertaining to Assessment Year 2014-15.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 28.06.2021, vide which it has been submitted that the Principal Commissioner of Income Tax, Kanpur-1 has issued a certificate in Form No.5 on 13.05.2021 under the Vivad Se Vishwas Scheme, therefore, it was submitted that the appeal filed by Revenue be dismissed as withdrawn. Ld. DR has no objection. Accordingly, I dismiss the

appeal filed by Revenue as withdrawn in view of the settlement made by assessee under Vivad Se Vishwas Scheme.

3. In the result, the appeal of the Revenue is dismissed as withdrawn.

(Order pronounced in the open court on 10/08/2021)

Sd/-
(T.S. KAPOOR)
ACCOUNTANT MEMBER

Aks -
Dtd. 10/08/2021

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order